

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 31 of 2013

Dated : 15th April, 2013

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

M/s IL&FS Wind Farms Ltd. ... Appellant(s)

Versus

**Andhra Pradesh Electricity Regulatory
Commission & Anr. ... Respondent(s)**

**Counsel for the Appellant(s): Mr. Anurag Sharma
Ms. Shikha Ohri Vashishtha**

Counsel for the Respondent(s):

Appeal No. 8 of 2013

M/s NILE Ltd. ... Appellant(s)

Versus

**Andhra Pradesh Electricity Regulatory
Commission & Anr. ... Respondent(s)**

Counsel for the Appellant(s): Mr. Challa Gunaranjan

Counsel for the Respondent(s):

ORDER

The representative on behalf of Respondent no.2, who was earlier present, is not present today. However, it is noticed that reply has been filed by the Respondent no.2 on 01.04.2013. The Learned Counsel for the Appellant seeks some time to file rejoinder. Accordingly, he is directed to file rejoinder on or before 03.05.2013 after serving copy on the other side.

Post the matter for hearing on **08.05.2013**.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

mk/vt